

**CHAPTER XX - COMMUNICATION BETWEEN THE GOVERNOR
AND THE VIDHAN SABHA**

**Communica-
tions from
Governor to
Vidhan Sabha.**

162. Communications from the Governor to the Vidhan Sabha shall be made to the Speaker by written message signed by the Governor or if the Governor is absent from the place of meeting of the Vidhan Sabha his message shall be conveyed to the Speaker through a Minister.

**Communica-
tions from
Vidhan Sabha
to Governor.**

163. Communications from the Vidhan Sabha to the Governor shall be made -

- (1) by formal address, after motion made and carried in the House, and
- (2) through the Speaker.

CHAPTER XX-A -SECRET SITTING OF THE ASSEMBLY

Secret sitting. 163-A. (1) On a request by the Leader of the House the Speaker shall fix a day or part thereof for sitting of the House in secret.

(2) When the Assembly sits in Secret, no stranger shall be permitted to be present in the Chamber, Lobby or Galleries :

Provided that persons authorised by the Speaker may be present in the Chamber, Lobby or Galleries.

Report of the proceedings. 163-B. The Speaker may cause a report of the proceedings of a secret sitting to be issued in such a manner as he thinks fit, but no other person present shall keep a note or record of any proceedings or discussions of a secret sitting, whether in part or full, or issue any report of, or purport to describe, such proceedings.

Procedure in other respects. 163-C. The procedure in all other respects in connection with the secret sitting shall be in accordance with such directions as the Speaker may give.

Lifting ban of Secrecy. 163-D. (1) When it is considered that the necessity for maintaining secrecy in regard to the proceedings of a secret sitting has ceased to exist and subject to the consent of the Speaker, a motion may be moved by the Leader of the House or any Member authorised by him, that the proceedings in the House during a secret sitting be no longer treated a secret.

(2) On adoption by the House of the motion under sub-rule (1) the Secretary shall cause to be prepared a report of the proceedings of the secret sitting, and shall, as soon as practicable, publish it in such form and manner as the Speaker may direct.

Disclosure of proceeding or decisions. 163-E. Subject to the provisions of rule 163-D disclosure of proceedings or decisions of a secret sitting by any person in any manner shall be treated as a gross breach of privilege of the Assembly.